## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 41/9/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.07.2017

Name of the Company:

Agricore Commodities Pvt. Ltd.

V/s.

Anil Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankrupcy

Code

S.NO. NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1. ANUJ K. TRIVEDI	ADVOCATE	PETITIONER	A
2. Ranjit Shetty	ADVOCATE	PETITIONER	
3. Kunal J. Vyas	Advocate	Respondent	my ag
	<u>ORDER</u>		

Learned Advocate Mr. Ranjit Shetty with Learned Advocate Mr. Anuj Trivedi i/b Trivedi Law Chambers present for Operational Creditor/ Petitioner. Learned Advocate Mr. Kunal Vyas present for Respondent.

Affidavit of proof of service of copy of the petition on the Respondent filed.

Affidavit of the petitioner filed stating personal service could not be affected due to closure of registered office of respondent.

Learned Advocate Mr. Kunal Vyas filed Vakalatnama for Respondent.

For objections and hearing, list the matter on 10.07.2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 7th day of July, 2017.